

(c) As per rule 180 (1) of the Delhi School Education Rules, 1973, every management of recognised school has to submit return on the prescribed proforma to Delhi Administration every year. The information regarding salary is also to be submitted alongwith the return. Delhi Administration ensures that the employees of the recognised private schools are paid their salary at par with the employees of Govt. schools. If any violation of section 10 (1) of Delhi School Education Act, 1973 is found, action is contemplated against such management under the provisions of the said Act/Rule.

STD facility in Maharashtra

1747. SHRIMATI SURYAKANTA JAYAWANTRAO PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal under Government's consideration to extend the STD facility to all the subscribers of telephone in Maharashtra during the Seventh Five Year Plan and if so, what are the names of places where this facility is proposed to be provided; and

(b) whether Latur and Nanded are also included in this list?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI SANTOSH MOHAN DEV): (a) No, Sir. 43 places in Maharashtra state are already having STD facility. The names of places where this facility is proposed to be provided during the remaining period of 7th plan are given below:—

1. Alibagh
2. Bhandara
3. Bhir
4. Buldhana
5. Barsi
6. Dhulia
7. Gondia

8. Gadchiroli
9. Jalna
10. Khamgaon
11. Kausa
12. Kudal
13. Latur
14. Lonayala
15. Manmad
16. Malegaon
17. Mahabaleshwar
18. Nanded
19. Osmanabad
20. Parbhani
21. Phalton
22. Taloja
23. Tumsar

(b) Yes, Sir.

Teaching of Anganwadis

1748. SHRIMATI SURYAKANTA JAYAWANTRAO PATIL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) which is the competent authority for the recruitment of teachers for Anganwadis;

(b) what are the qualifications prescribed for the posts of the teachers; and

(c) what is their monthly salary?

THE MINISTER OF STATE IN THE DEPARTMENTS OF YOUTH AFFAIRS AND SPORTS AND WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI MARGARET ALVA): (a) to (c) There is no post of teachers in Anganwadis in the Integrated Child Development Services (ICDS) Scheme. Under the ICDS scheme, the work of Anganwadis is looked after by an Anganwadi Worker, a lady drawn from the local community and who is a part time voluntary worker. According to the guidelines issued by this Department to the

States, the anganwadi workers may be selected by a committee consisting of officials and non-officials. The Anganwadi Workers should have studied upto VIIIth Standard. In case, women having this minimum educational qualification are not available, this qualification is relaxed. The Anganwadi Worker is paid a monthly honorarium between Rs. 225/- and Rs. 325/-, depending upon her qualification and experience.

Unsatisfactory services of Vayudoot in North, Eastern

1749. SHRI F. M. KHAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Vayudoot services in the North Eastern region are not adhering to its schedule during the last 2 years;

(b) if so, what are the details thereof; and

(c) what steps are being taken to improve the punctuality of Vayudoot services and other facilities in that region?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI JAGDISH TYTLER):

(a) to (c) But for temporary dislocation/disruption of flights in the months of January and February, 1987, as a result of grounding of aircraft, Vayudoot services in the North-Eastern region have been operating on schedule.

Vayudoot constantly endeavours to ensure 'on-time' operations of its services. Due, however, to bad weather and technical reasons some delays or cancellations do occur. It is expected that with the proposed augmentation of aircraft capacity, 'on-time' performance of Vayudoot will improve further.

Government Hospitals functioning in the Country

1750. SHRI F. M. KHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what is the number of hospitals in the country which are controlled by the Central Government at present;

(b) whether Government propose to open more hospitals in different States in the near future; and

(c) if so, what are the details of hospitals to be set up in each State?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI P. V. NARASIMHA RAO): (a) The following three hospitals are under the control of Central Government:—

(i) Dr. Ram Manohar Lohia Hospital, New Delhi.

(ii) Safdarjang Hospital, New Delhi.

(iii) Smt. Sucheta Kriplani and Kalavati Saran Children Hospital, New Delhi.

(b) No, Sir. Opening of hospitals within their jurisdiction is generally the responsibility of the State Governments.

(c) Does not arise.

Withdrawal of sole selling right clause in the allotment of bookstall agreements

1751. SHRI CHATURANAN MISHRA: Will the Minister of RAILWAYS be pleased to state what are the names of Members of Parliament who have suggested during 1986 for withdrawal of sole selling right clause from the agreement of M/s. A. H. Wheeler & Co. as was done in the case of other bookstall contractors under Railway Board's letter No. 75/TG. III/461/19 dated 2nd January, 1976 and the action taken on their suggestion?